

**F.No.495/27/2001-Cus.VI**  
Government of India  
Department of Revenue  
Ministry of Finance & Company affairs  
(Central Board of Excise & Customs)

**Subject: Import of pets under Baggage - Regarding.**

I am directed to refer to Board's instructions issued vide Circular No.9/2002 dated 30<sup>th</sup> January, 2002 on the above mentioned subject, wherein it was reiterated that bonafide pet animals brought by passengers may be allowed to be brought into the country only against an import sanitary permit issued by the Department of Animal Husbandry & Dairying or against an import licence issued by the DGFT.

2. In this connection, several references have been received from the passengers, as also the field formations, pointing out the difficulties being faced in implementing the above instructions. The matter has since been re-examined in consultation with the Department of Animal Husbandry & Dairying and Ministry of Commerce and Industry, and it has been decided that the import of pets (dog and cat only) upto two numbers per passenger may be allowed at one time subject to the production of the required health certificate from the country of origin and examination of the said pets by the concerned Quarantine Officer. In such cases, the passengers may not be asked to produce the import licences or import sanitary permits. A copy of standard health protocol to be followed by the passengers while bringing pet animals (dogs and cats) with them is enclosed at Annexure I and II.

3. Necessary instructions may please be issued to all concerned for compliance. Difficulties faced, if any, in implementation of the above instructions may be brought to the notice of the Board.

Kindly acknowledge the receipt.

**Annexure-I**

**ANIMAL HEALTH CERTIFICATE FOR IMPORT OF DOG INTO INDIA**

**I. OWNER**

Name \_\_\_\_\_ and \_\_\_\_\_ address \_\_\_\_\_  
.....

**II. DESCRIPTION**

Species of animal: .....  
Age or date of birth: .....  
Sex: .....  
Breed: .....  
Colour: .....  
Coat type & marking/Distinguish mark: .....  
Identification number :.....

**III. ADDITIONAL INFORMATION**

Country of origin :.....

Countries visited over the past years as declared by the owner (give dates)  
:.....

#### IV. DESTINATION OF ANIMALS

Country of destination: .....  
Name and address of consignee

Nature and identification of means of transport

#### V. SANITARY INFORMATION

The undersigned Official Veterinarian certifies that the animal/s described above and examined on this day:

a) shows no clinical sign of diseases including rabies, canine distemper, parvo virus infection, leptospirosis etc..

b) has been vaccinated for rabies (in case it is more than three months of age) within the time limit recommended by the manufacturer of vaccine licensed and approved by the exporting country (name of the vaccine, batch number and the date of vaccination must be shown on the veterinary certificate)

Official stamp:

Issued at .....On .....  
Name and address of Veterinarian.....

Signature: .....

#### Annexure-II

#### ANIMAL HEALTH CERTIFICATE FOR IMPORT OF CAT INTO INDIA

##### I. OWNER

Name and address:

##### II. DESCRIPTION

Species of animal:.....

Age or date of birth:

Sex:

Breed:

Colour:

Coat type & marking/Distinguish mark:

.....  
Identification ..... number  
:.....

III. ADDITIONAL INFORMATION

Country ..... of ..... origin  
:.....

Countries visited over the past years as declared by the owner (give dates)  
:.....

IV. DESTINATION OF ANIMALS

Country ..... of ..... destination:  
:.....

Name ..... and ..... address ..... of ..... consignee  
:.....  
:.....

Nature ..... and ..... identification ..... of ..... means ..... of ..... transport  
:.....  
:.....  
:.....  
:.....

V. SANITARY INFORMATION

The undersigned Official Veterinarian certifies that the animal/s described above and examined on this day:

a. .... shows no clinical sign of diseases including rabies, feline enteritis, feline pan leukopenia, leptospirosis etc..

b. .... has been vaccinated for rabies (in case it is more than three months of age) within the time limit recommended by the manufacturer of vaccine licensed and approved by the exporting country (name of the vaccine, batch number and the date of vaccination must be shown on the veterinary certificate)

Official stamp:

Issued at .....on .....  
Name and address of Veterinarian.....  
.....

Signature: .....